

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: N.DELHI.

CCP 387/92 in  
O.A.997/86

DATE OF DECISION: 6.1.1993.

Bhauri Ram.

..Petitioner.

Versus

Shri Raj Kumar,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.

..Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri O.P. Gupta, Counsel.

For the Respondent.

Shri P.S. Mahendru, Counsel.

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The respondents have since complied with the judgement of the Tribunal as they have reinstated the petitioner in service. The respondents are also required to give the petitioner the emoluments which stood deprived <sup>of</sup> as a consequence of the order passed by the disciplinary authority which has been quashed by the Tribunal. The learned counsel for the respondents submitted that the emoluments will be paid to the petitioner within a period of one month from this date. We record the said undertaking and dispose of this petition with a direction that if the arrears are not paid within one month from this date, the same shall be paid with interest @12% from this date.

2. Let a copy of this order be furnished to both the counsel.

*h.folij*  
(S.R. ADIGE)

MEMBER(A)

'SRD'  
060193

*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN